

**IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI**  
**PRINCIPAL BENCH**

**(IB)-648(PB)/2018**

**IN THE MATTER OF:**

Diya Bhatt & Ors	....	Applicant/petitioner
Vs.		
Orris Infrastructure Pvt. Ltd.	....	Respondent

**Under Section 7 of Insolvency & Bankruptcy Code, IBC**

**Order delivered on 31.07.2018**

**Coram:**

**CHIEF JUSTICE (RTD.) M.M. KUMAR**  
**Hon'ble President**

**Sh. S. K. MOHAPATRA,**  
**Hon'ble Member (Technical)**

**Presents:**

For the Applicant/Petitioner	:	Mr. Varun Kathuria, Adv.
For the Respondent	:	Ms. Ranjana Roy Gauai & Mr. Vivek Kumar, Adv.

**ORDER**

Despite order dated 10.07.2018 granting time to file reply, no reply has been filed and request for further time has been made. Let the reply be filed within ten days with a copy in advance to the counsel opposite.

The pendency of talks for settlement shall not be any excuse for not filing the reply. It shall be considered as last opportunity.

List on 23.08.2018.

Sd/-

**(M.M.KUMAR)**  
**PRESIDENT**

Sd/-

**(S. K. MOHAPATRA)**  
**MEMBER (TECHNICAL)**